

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No.2018/2016**

New Delhi this the 5<sup>th</sup> day of March, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**  
**HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Sh. Kundan Lal,  
Aged about 64 years,  
S/o Late Chunni Lal,  
R/o House nO. 9679, Bagh Raoji,  
Kishan Ganj, Delhi-110006.  
(Retired as Sanitation Spdt.)

- Applicant

(By Advocate: Mr.S.K. Gupta )

**Versus**

1. South Delhi Municipal Corporation  
Through its Commissioner  
Civil Centre, Jawahar Lal Nehru Marg,  
Minto Road, Delhi.

2. Chief Vigilance Officer,  
Vigilance Department,  
South Delhi Municipal Corporation,  
26<sup>th</sup> Floor, Civic Centre,  
Jawahar Lal Nehru, Marg,  
Minto Road, New Delhi

- Respondents

(By Advocate: Mr. Yudhister Sharma)

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A):**

When the matter is taken up for hearing, it is noted that  
this OA had been filed seeking following relief(s):-

- (i) Quash and set aside the communication dated 17.04.2015 and the resolution dated 03/11.03.2015 as annexed with the Annexure -A-1;
- (ii) direct the respondents to complete the inquiry in pursuance to the charge sheet dated 17.04.2015 in

- accordance the procedure laid down under the relevant rules;
- (iii) May also pass any further order (s), direction(s) as be deemed just and proper to meet the ends of justice.

2. The said relief nos. (ii) and (iii) have become infructuous in view of the fact that the inquiry has been completed and orders have been passed in the same

3. In view of the above factual position, the OA is dismissed as infructuous. No costs.

**(S. N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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